

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00430/2018**

Jabalpur, this Tuesday, the 01<sup>st</sup> day of May, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Anurag Nigam, S/o Shri Bheem Pratap Nigam,  
Aged about 45 years,  
Working as CRS/SECR,  
R/o Behind State Bank of India,  
Raj Kishore Nagar,  
Bilaspur(CG)-495004-  
Mobile No. 8120696238

**-Applicant**

(By Advocate –**Shri A.V.Shridhar**)

**V e r s u s**

1. Union of India,  
through General Manager,  
South East Central Railway,  
Bilaspur (CG)-495004

2. Chief Personnel Officer,  
South East Central Railway,  
Bilaspur (CG)-495004

3. Sr. Divisional Personnel Officer,  
South East Central Railway,  
Bilaspur (CG)-495004

4. Divisional Personnel Officer, South  
East Central Railway,  
Bilaspur (CG)-495004

**- Respondents**

(By Advocate –**Shri A.S.Raizada**)

**O R D E R (ORAL)****By Navin Tandon, AM:-**

The applicant is a Commercial Superintendent at Bilaspur and he has been transferred to Shahdol on administrative account vide order dated 27.04.2018 (annexure A-1). He submits that he has got a child suffering from autism and requires expert therapy which is available at Apollo Hospital Bilaspur.

**2.** The applicant has submitted a representation to the respondents on 30.04.2018 (Annexure A-2). Learned counsel for the applicant submits that this representation has been submitted in the office on 01.05.2018.

**3.** Misc. Application No. 203/00528/2018 has been filed by the applicant for grant of following interim relief:

“ It is therefore prayed that the Hon’ble Tribunal may kindly be pleased to stay the effect and operation of the order dated 27.04.2018 (Annexure A-1) in respect of the applicant, in the interest of justice.”

**4.** Learned counsel for the applicant submits that he would be satisfied if he is not released till his representation is considered by the respondents.

**5.** Accordingly, at the admission stage itself, without going into the merits of the case, the Original Application is disposed of with a direction to the competent authority of the respondent department to consider the representation dated 30.04.2018 (Annexure A-2)

and decide it with a reasoned and speaking order as per the extent rules.

6. Till such time the representation is decided the transfer order dated 27.04.2018 (Annexure A-1) may be kept in abeyance qua the applicant.

7. The Original Application is finally disposed of.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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